

FORM A
PUBLICATION ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [RAGHAV SAREES PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAGHAV SAREES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/02/2009
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U93000WB2009PTC132421
5.	Address of the registered office and principal office (if any) of corporate debtor	391, BLOCK'G' NEW ALIPORE KOLKATA WB 700053
6.	Insolvency commencement date in respect of corporate debtor	13/06/2022
7.	Estimated date of closure of insolvency resolution process	09/12/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Niraj Kumar Agrawal IBBI/IPA-001/IP-P00949/2017-2018/11569
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Swastik Apartment, 334/157, Jessore Road, Flat No.3H, Kolkata – 700 089 nka_sa@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Lake View Apartment, P-887, Lake Town, Block-A, Ground Floor, Kolkata - 700089 RAGHAV.CIRP.2022@GMAIL.COM
11.	Last date for submission of claims	27/06/2022
12.	Classes of creditors, if any, under clauses (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be identified on Verification of Books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will be identified on identification of Class of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/home/download (b) Will be provided later if applicable

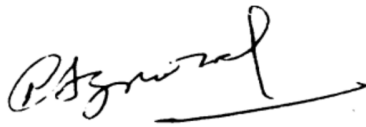
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. RAGHAV SAREES PRIVATE LIMITED** on **13th June, 2022**

The creditors of **M/s. RAGHAV SAREES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **27th June, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties



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(Niraj Kumar Agrawal)

Reg. No. IBBI/IPA-001/IP-P00949/2017-2018/11569

Date: 14/06/2022

Place: Kolkata